

CC No. 252/2019 (Old CC Nos. 94/2016 & 07/15)
RC No. 219 2014 E 0025
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s Adhunik Corporation Ltd. & Ors.
U/s. 120-B r/w Section 420/468/471 IPC

20.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma
for CBI.**

**Ld. Counsel Sh. Vijay Aggarwal for A-1 M/s Adhunik Corporation,
A-2 Nirmal Kumar Agarwal and A-3 Mahesh Kumar Agarwal.**

Ld. Counsel Sh. Vijay Aggarwal submits that due to lock-down they could not complete the answers to the questions which already stands supplied to the accused persons u/s 313 Cr. PC. He however further submitted that

Page No. 1 of 2


SHARMA PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 8th Floor,
Rouse Avenue Court Complex
New Delhi

though he has not been able to contact the accused persons since they are not only senior citizens but are also residents of outside Delhi but in four weeks' time he will try to provide answers to most of the questions as put u/s 313 Cr.PC.

Heard. Keeping in view the overall facts and circumstances, Ld. Counsel has been impressed upon to provide answers to the questions *in soft copy* as far as possible by the next date of hearing to the Reader of this Court on the official email of the court. He has accordingly assured to do so. The signatures of the accused persons on their statement u/s 313 Cr.P.C. shall be obtained subsequently after normal functioning of the court is resumed.

Matter be now put up for recording of statement of accused persons u/s 313 Cr. PC on 20.07.2020.

Accused persons shall also be at liberty to file written statements u/s 313 (5) Cr.PC, if they so desire.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukum Chand.


(Bharat Parashar)
Special Judge (P.O. & SHAR)
(CBI), Court No. 60PC A-2) CBI
Rouse Avenue Court Complex
Room No. 601, 6th Floor,
New Delhi
20.06.2020